

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.555 OF 2020

In the matter of

Anuj Khanna

Appellant

Vs

Wishwa Naveen Traders & Anr

Respondent

Mr. Jayant Mehta and Mr. Anjuman Tripathy, Advocates for Appellant.

ORDER

17.06.2020- Heard Learned Counsel for the Appellant.

2. Let notice be issued to the Respondents through speed post. Requisites alongwith process fee, if not filed, be filed with three days. If the Appellant provides the e-mail Address of the Respondents, Let notice be issued through e-mail also.

3. It is open to the Respondent No.1 and 2 to file Reply/Response by the next date of hearing, of course, after serving copies of the said reply/response to the other side Learned Counsel three days before the next date. Rejoinder, if any, can be filed by the Appellant before 15.07.2020. The Resolution Professional of Respondent No.2 is directed to file 'Status Report' by then.

4. List the matter on **15.07.2020**.

**(Justice Venugopal M.)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/manu